NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

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PETITION NUMBER

: CP/33/2017

NAME OF THE TRANSFEROR

: C.K. VIJAYAN

NAME OF THE TRANSFERRE

: VIJAYA HOSPITALITY & RESORTS LTD + 2

UNDER SECTION

: 241/242

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. Si Vanskini

Counsel for Respondence

Eri Vanchin

For V, Haheren

2. V. Plahash

coursel for Respondenti

initial

3. R. RAMASUBRAMANIANI RIJA COUNSEL FUR PETTONET

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ORDER

Counsel for both the parties present. An order has been produced that came to be passed by the Hon'ble Supreme Court of India dated 17.07.2017 which provides that the order of NCLT dated 24.05.2017 is set aside and a direction has been given for hearing the matter on merits. In this case this Bench has already decided the matter. The Petitioner claims that the order passed by this Bench is not complied with. Counsel for Respondent is directed to file counter within two weeks by providing a copy to the other side. Counsel for Petitioner is directed to file a rejoinder thereafter within one week. Put up on **04.09.2017 at 10.30 A.M.**

J- J- Yopedeson

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) (CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)